GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4543 ANSWERED ON:11.08.2014 PENDING CASES IN LABOUR COURTS

Gavit Dr. Heena Vijaykumar;Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Shinde Dr. Shrikant Eknath;Sule Smt. Supriya Sadanand

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of cases are pending in different Central Government Industrial Tribunals-cum-Labour courts in the country and if so, the details thereof, State-wise;
- (b) whether a number of employers associations have taken up the matter with the Government regarding shortage or unavailability of judges in the labour courts;
- (c)if so, the reaction of the Government thereto; and
- (d)the steps taken/being taken by the Government to resolve the issue of shortage of judges in labour courts in the country?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a): The details of the number of cases pending in different Central Government Industrial Tribunal-cum-Labour Courts in the country, is at Annexure.
- (b): No, Madam,
- (c): Does not arise.
- (d): At present only two posts of Presiding Officers are lying vacant in the CGIT-cum-Labour Courts at New Delhi (Court No.I) and Kanpur. The proposal to fill up the vacancies is under consideration of the competent authority. Meanwhile, the work of these CGITs is being looked after by the Link Presiding Officers viz. P.O. CGIT-II, New Delhi and P.O., CGIT, Lucknow respectively.